

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
LOK SABHA**

**UNSTARRED QUESTION NO. 489.
TO BE ANSWERED ON MONDAY, THE 6th FEBRUARY, 2017.**

LICENSING POLICY FOR TOBACCO ITEMS

489. SHRIMATI V. SATHYA BAMA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government is considering a licensing policy for tobacco in a bid to control consumption and bring the largely unregulated business of products such as gutka and pan masala under some sort of Government watch;
- (b) if so, the details and the current status thereof;
- (c) whether the Department of Industrial Policy and Promotion has started internal discussions on the policy implication of licensing for the sectors; and
- (d) if so, the details thereof?

ANSWER

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a) to (d):** Stakeholder consultations with concerned Central Ministries/Departments, State Governments and Union Territories are being done to examine the proposal for bringing manufacture of "Other Tobacco Products" such as Khaini, Tobacco blended Pan Masala, Hookah or Gooduku tobacco, Zarda, Bidis and other chewable/eatable tobacco related items under the ambit of industrial licensing.
